

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 259/TT/2017

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for 400/220 kV 1X500 MVA ICT-III at Satna alongwith associated ICT bays and 2 Nos. 220kV line bays at Satna SS under “Western Region Strengthening Scheme-XVI” for tariff block 2014-19 tariff period.

Date of Hearing : 18.1.2018

Coram : Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited & 7 others.

Parties present: Shri S.S. Raju, PGCIL
Shri B.Das, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A. Saxena, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Mohd. Mohsin, PGCIL

Record of Proceedings

The representative of petitioner submitted that:-

(a) As per the Investment Approval dated 20.7.2016, the said assets were to be put under commercial operation on 20.7.2018. The petitioner vide affidavit dated 10.1.2018 has submitted that the said assets have been put under commercial operation on 27.11.2017.

(b) Against the total apportioned approved cost of ₹4397.95 lakh, the anticipated completion cost is ₹3458.54 lakh. Hence there is no cost over-run.

(c) Requested to allow the AFC under Regulation 7(7) of 2014 Tariff Regulations.



2. The Commission observed that the information filed by the petitioner is incomplete and AFC under Regulation 7(7) of the 2014 Tariff Regulations will be allowed for inclusion in the PoC computation after the receipt of the information. The Commission directed the petitioner to file the following information, on affidavit by 16.2.2018 with a copy to the respondents:-

- (i) CMD certificate as envisaged under the Grid Code;
- (ii) Auditor's certificate based on actual COD alongwith revised tariff forms;

3. The Commission directed the respondents to file their reply by 2.3.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 16.3.2018. The parties are directed to comply with above directions within the specified timeline.

4. The petition shall be listed for final hearing on 20.3.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

